

TAMIL NADU CONTRACT LABOUR (REGULATION AND ABOLITION) RULES, 1975 WITH STATEMENT FOR NOT LAYING EARLIER

THE MINISTER OF LABOUR (SHRI RAGHUNATHA REDDY): I beg to lay on the Table—

(1) A copy of the *Hindi version of the Tamil Nadu Contract Labour (Regulation and Abolition) Rules, 1975 published in Notification No. G.O. Ms. 973 in Tamil Nadu Government Gazette dated the 31st December, 1975, under sub-section (3) of section 35 of the Contract Labour (Regulation and Abolition) Act, 1970 read with clause (c) (iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu.

(2) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Notification along with the English version. [Placed in Library. See No. LT-11347/76].

NOTIFICATION UNDER TAMIL NADU ESTATES (ABOLITION AND CONVERSION INTO RYOTWARI) ACT WITH STATEMENT FOR DELAY AND NOT LAYING THE HINDI VERSION

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI ANNA-SAHEB P. SHINDE): I beg to lay on the Table—

(i) A copy of the Notification No. G.O. Ms. 1400 in Tamil Nadu Government Gazette dated the 31st December, 1975 issued under section 87 read with section 63 of the Tamil Nadu Estates (Abolition and Conversion into Ryotwari) Act, 1948 read with clause (c) (iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu.

(ii) A statement showing reasons for delay in laying the above Notification.

(iii) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Notification. [Placed in Library. See No. LT-11348/76].

ANNUAL REPORT OF GUJARAT EXPORT CORPORATION LTD., AHMEDABAD FOR 1972-73 WITH STATEMENT FOR DELAY, TEA (AMENDMENT) RULES, 1976, CERTIFIED ACCOUNTS OF CARDAMOM BOARD, ERNAKULAM FOR 1973-74 AND 1974-75, AND REVIEW AND ANNUAL REPORT OF TAMIL NADU HANDICRAFTS DEVELOPMENT CORPORATION LTD., MADRAS FOR THE YEAR ENDED 31-3-74 WITH AUDIT REPORT

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISWANATH PRATAP SINGH): I beg to lay on the Table—

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Gujarat Export Corporation Limited, Ahmedabad for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (3) of section 619A of the Companies Act, 1956 read with clause (c) (iii) of the Proclamation dated the 12th March, 1976 issued by the President in relation to the State of Gujarat.

(ii) A statement (Hindi and English versions) explaining why a review by the Government on the above report is not being laid on the Table. [Placed in Library. See No. LT-11349/76].

(2) A copy of the Tea (Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 1162 in Gazette of India dated the 7th August, 1976, under sub-section (3) of section 49 of the Tea Act, 1953. [Placed in Library. See No. LT-11350/76].

(3) A copy of the Certified Accounts (Hindi and English versions)

*English version of the Notification was laid on the Table on the 26th August, 1976.